

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Thursday 28<sup>th</sup> day of March Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P. MADHAVAN, MEMBER(J)

M.A. 203 of 2019  
in  
OA. No. 310/431/2019  
&  
O.A.310/431/2019

M. Esakkiganesh, S/o. Meenakshi Sundaram,  
aged about 40, Residing at L/112, Police Colony,  
Shanthi Nagar, Palayamottai,  
Tirunelveli- 627 002. ....Applicant

(By Advocate:M/s. A. Rajaram)

Versus

1. Union of India Rep. by its  
Chairman, Railway Recruitment Board,  
Delhi;
  
2. The Chairman, Railway Recruitment Cell,  
No.5, P.V. Cherian Crescent Road,  
Egmore, Chennai- 600 008.

...Respondents

(By Advocate:)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

This MA has been filed by the applicant seeking condonation of delay of 169 days in filing the O.A.

2. When the matter is called, learned counsel for the applicant is unable to inform whether the applicant had the requisite rank in the category to which he belongs to sustain his claim following the declaration of fitness by the medical board. Accordingly, it is submitted that the applicant would wish to withdraw the OA with liberty to file a fresh OA with all requisite information and supporting documents.

3. Keeping in view the above, both MA and OA are dismissed as withdrawn with liberty as sought. No costs.

(P. MADHAVAN)  
MEMBER (J)

(R. RAMANUJAM)  
MEMBER (A)

28.03.2019

Asvs.